

2015

Misc. Case No.10069 of 2016

18. 23.11.2016

Heard learned counsel for the parties.

It is stated by the learned counsel appearing for the Cuttack Municipal Corporation that the application of the present intervenor-petitioner (Managing Trustee of Geeta Gyana Mandir, presently known as Maharaj Agresen Bhawan, situated at Biju Pattnaik Chhak, Cuttack) for grant of licence in respect of Kalyan Mandap/Banquet Hall has been rejected on 14.10.2016.

Learned counsel appearing for the intervenor-petitioner submits that they have not received any copy of the order of rejection.

Accordingly, the Cuttack Municipal Corporation is directed to communicate the order of rejection dated 14.10.2016 to the person concerned forthwith. Liberty is granted to the petitioner to seek appropriate remedy as he may so advised, in accordance with law.

The Misc. Case is disposed of.

Free copy of this order be granted to the learned counsel for the Cuttack Municipal Corporation. Urgent certified copy of this order be granted on proper application.

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I.Mahant

y, J.

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S.C.P

arija, J.

Misc. Case No.19141 of 2015

19. 23.11.2016

Heard learned counsel for the parties.

Since the conditional licence has been granted to the petitioner to operate Kalyan Mandap/Banquet Hall, learned counsel for the petitioner does not want to press this Misc. Case.

Accordingly, the Misc. Case stands disposed of as not pressed.

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I.Mahant

y, J.

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S.C.P

arija, J.